

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AARADHANA REALTIES LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Aaradhana Realities Limited
2.	Date of incorporation of corporate debtor	10th December 1976
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH1976PLC034721
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office - 202, United Business Park, Wagle Industrial Park, Wagle Industrial Estate, Thane (West) – 400605.  Principal Office – A S K Building, 1 <sup>st</sup> Floor, Room No.2, Old No. 44, New No. 57 CP Ramaswamy Road Abhiramapuram, Chennai – 600018.
6.	Insolvency commencement date in respect of corporate debtor	31 <sup>th</sup> March 2023
7.	Estimated date of closure of insolvency resolution process	27 <sup>th</sup> September 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Atul Mehta Registration No. IBBI/IPA-002/IPN01062/2020-2021/13458
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201-206, 2 <sup>nd</sup> Floor, Shiv Smriti Chambers, Above Corporation Bank, Worli, Mumbai Maharashtra- 400018  Email: atul@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201-206, Shiv Smriti Chambers, Above Corporation Bank, Worli, Mumbai – 400018. Email id : cirpaaradhana@gmail.com
11.	Last date for submission of claims	14 <sup>th</sup> April 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Aaradhana Realties Limited on 31<sup>th</sup> March 2023.

The creditors of Aaradhana Realties Limited, are hereby called upon to submit their claims with proof on or before 14<sup>th</sup> April 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**Mr. Atul Mehta**  
**IRP of Aaradhana Realties Limited**  
**Registration No. IBBI/IPA-002/IPN01062/2020-2021/13458**  
**Date: 3<sup>rd</sup> April,2023**  
**Place: Mumbai** :